

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
05-04-2024 AT 10:30 AM**

CP(IB) No. 377/9/HDB/2019

AND

IA (IBC) 872/2022 in CP(IB) No. 377/9/HDB/2019

u/s. 9 of IBC, 2016

IN THE MATTER OF:

Rangrao Baburao Gaikwad

...Operational Creditor

AND

Ind-Barath Energies (Maharashtra) Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 872/2022

Learned Counsel Mr DVAS Ravi Prasad, for suspended management alone present physically and stated that the stay by Hon'ble NCLAT is inforce. Hence, matter adjourned to 03.06.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)